

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2887
ANSWERED ON:07.12.2009
CALCULATION OF REVENUE
Singh Shri Sushil Kumar

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether some telcome operators have been using different techniques for calculating their outgo to the Government levies;
- (b) if so, the details thereof;
- (c) whether the Department of Telecom has made any terms and conditions for sharing of revenue; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) & (b) Madam, revenue share due to the Government is based on the methodology and the audited statements of revenue and license fee prescribed in the License Agreement and required to be periodically submitted by a licensee company. The Department relies on the audited accounts of the company and certificates of its statutory auditor for determining the correct amount of the revenue share payable by the company. Wherever any under-payment of Government dues is determined from the reconciliation and assessment carried out by the Department, demands are raised on the concerned licensee together with interest and penalty as leviable under the license agreements.

(c) & (d) Yes, Sir. The detailed terms and conditions for sharing of revenue have been prescribed in concerned license agreements. The rates of License Fee collected from various telecom service providers as per their License Agreement are given in Annexure.